

**NATIONAL COMPANY LAW TRIBUNAL  
KOCHI BENCH**

**CORAM:           SHRI SHYAM BABU GAUTAM                                       TMT. T.KRISHNA VALLI**  
                       **HON’BLE MEMBER (TECHNICAL)                                     HON’BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(C/ACT)/68/KOB/2024 in CP/21/KOB/2020
SECTION	RULE 11 NCLT
NAME OF PARTIES	PJ MATHEWS & 7 OTHERS V/S SHAWN JEFF CHRISTOPHER & 23 OTHERS
PETITIONERS ADVOCATE/ PROFESSIONAL	ARTIS LAW HOUSE
RESPONDENTS ADVOCATE/ PROFESSIONAL	

**02 May 2024**

**ORDER**

**IA(C/ACT)/68/KOB/2024 in CP/21/KOB/2020**

This is an IA bearing No. 68/KOB/2024 filed by the Applicants, Viz., P J Mathews and 7 others against the Respondents, Viz., Shawn Jeff Christopher and 23 Others.

Learned Counsel, Mr. Bijoy Pulipra appears physically on behalf of the Applicants. Learned NCLT appointed Chartered Accountant, Mr. Shawn Jeff Christopher (R1) (physically), Learned Counsel, Mr. Sankar P Panicker (R2) (physically), Learned Counsel, Mr. Sidharth A Menon (R4, R5, R6) (virtually) and Learned Counsel, Ms. Srinithi (R3, R7, R10 and R11) (virtually), Learned Counsel, Mr. Vinod V Luka (physically), Learned Government Pleader, Mr. Arun Chandy (virtually) are present.

Vide order dated 09.04.2024, Counsels for R2, R4, R5, R6, R3, R7, R10 and R11 were granted 2 weeks’ time to file reply affidavit, however, their replies are not on record. Be that as it may, all respondents are hereby given a last and final opportunity to file their reply affidavits within a period of 2 weeks, after serving copy on the other side.

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In the event, if Respondents fail to file their reply affidavit within the stipulated time, their right to file reply affidavit shall stand forfeited and matter shall be proceeded with based on the available papers.

List this matter for hearing on **04.06.2024**.

**Sd /-**

**SHYAM BABU GAUTAM  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**